

lacuna was observed. For the future, either through the Rules Committee or any other Committee, let it be examined. After all, it is a machine worked through human agency.

I know there was a computer in England. I happened to be there. I was coming. A friend of mine said: "I have written for a certain medicine, the patient is very seriously ill. You better bring it." I went to that medicine shop. They said they had only one and they had sent it to the ship. When I went there, that thing was pushed into by the computer and the computer refused to give that medicine back to the shop keeper or medicine dealer. I came six days earlier and the computer gave that medicine in Delhi only after seven days.

We see this is a machine which has its own ways. Some-times by a touch of the fist, by many other processes the lighting fails and we see the vote recorded in such cases. In that case the tellers come in. But I am prepared to make any enquiry into it. I am prepared to associate, let any seniormost Member come and go through the process, I am prepared for that.

As for the result that was announced yesterday, that I did in my bona fide belief, and that is already there.

**SHRI JUGAL MONDAL (Uluberia):** Are you including these duplicate votes in your enquiry?

**MR. SPEAKER:** I have made an enquiry myself. I have already explained.

The Bill was duly passed and has already gone to the Upper House.

19.37 hrs.

**COMMITTEE ON SUBORDINATE LEGISLATION  
SIXTH REPORT**

**SHRI SHRI CHAND GOYAL (Chandigarh):** I beg to present the Sixth Report of the Committee on Subordinate Legislation.

**ANNOUNCEMENT RE. RELEASE OF MEMBERS**

(*Sarvashri Sarjoo Pandey and Ram Sewak Yadav*)

**MR. SPEAKER:** I have to inform the House that I have received the following wireless message and telegram, dated the 2nd September, 1970, from the Sub-Divisional Judge, Jaunpur, and District Magistrate, Barabanki, respectively:—

(1) "Shri Sarjoo Pandey, Member, Lok Sabha released from Jail on the 2nd September, 1970."

(2) "Shri Ram Sewak Yadav, Member, Lok Sabha, was sentenced till rising of the court under Section 188, Indian Penal Code, read with Section 144, Criminal Procedure Code, on the 2nd September, 1970, and was released after undergoing the same."

19.39 hrs.

**CENTRAL SALES TAX (AMENDMENT) BILL**

**MR. SPEAKER:** Item No. 15, motion for reference to Select Committee.

**श्री प्रेम चन्द वर्मा (हमीरपुर):** अध्यक्ष महोदय, आपने एन्वायरी के लिये कहा, वह ठीक है, हम ने मान लिया, लेकिन आप यह भी कहें कि जो रिजल्ट आपने डिक्लेअर किया है, वह ठीक है, ताकि राज्य सभा के अन्दर किसी प्रकार की दिक्कत न आये।

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA):** I beg to move:

"That the Bill further to amend the Central Sales Tax Act, 1956, be referred to a Select Committee consisting of 30 members.."

The names of the Members have been circulated in the Order Paper of the day. There are two changes that